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बिचूत मंत्रालय
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नई दिल्ली, तारिख: 24 मई, 2018

साकातिल. 485(ब)—केंद्रीय सरकार, बिचूत अधिनियम, 2003 (2003 का 36) की धारा 176 की उप-धारा (2) के खण्ड (अ) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, केंद्रीय बिचूत विनियमक आयोग (अध्यक्ष तथा सदस्यों के वेतन, भत्ते तथा सेवा की अन्य शर्तें) नियम, 2004 का और संशोधन करने के लिए निम्नलिखित नियम बनाती है, अर्थातः

1. संक्षिप्त नाम और प्रारंभ - (1) इन नियमों का संक्षिप्त नाम केंद्रीय बिचूत विनियमक आयोग (अध्यक्ष तथा सदस्यों के वेतन, भत्ते तथा सेवा की अन्य शर्तें) संशोधन नियम, 2018 है।

(2) द्वे राज्यपत्र में उनके प्रकाशन की तारीख को प्रकृत होगे।

2. केंद्रीय बिचूत विनियमक आयोग (अध्यक्ष तथा सदस्यों के वेतन, भत्ते तथा सेवा की अन्य शर्तें) नियम, 2004 (जिसमें इसके पद्धति उक्त नियम कहा गया है) में नियम 4 के त्यों पर, निम्नलिखित नियम रखा जाएगा, अर्थातः

"4. वेतन: (1) अध्यक्ष प्रतिमास चार नाम पचास हजार रुपये का वेतन प्राप्त करने का हकदार होगा और पूर्ण-कालिक सदस्य प्रतिमास चार लाख रुपये का वेतन प्राप्त करेगा, जो सरकारी आवास तथा व्यक्तिक से सुविधा के बिना होगा:
परन्तु जहाँ अध्यक्ष उद्देश्य न्यायालय का न्यायाधीश या किसी उद्देश्य न्यायालय का मुख्य न्यायमूर्ति रहा है वहाँ कह, यथास्थिति, उद्देश्य न्यायालय के न्यायाधीश या उद्देश्य न्यायालय के मुख्य न्यायमूर्ति को यथा अनुज्ञ वेतन प्राप्त करने का हकदार होगा।
2. In the Central Electricity Regulatory Commission (Salary, Allowances and other Conditions of Service of Members) Rules, 2004, namely:

Central Electricity Regulatory Commission (Salary, Allowances and other Conditions of Service of Chairperson and Members) Rules, 2004, the Central Government hereby makes the following rules further to amend the Central Electricity Regulatory Commission (Salary, Allowances and other Conditions of Service of Chairperson and Members) Amendment Rules, 2018.

3. These rules may be called the Central Electricity Regulatory Commission (Salary, Allowances and other Conditions of Service of Members) Rules, 2004.

4. Pay. – (1) The Chairperson shall be entitled to receive a pay of four lakh fifty thousand rupees per mensem and the whole-time Members shall receive a pay of four lakh rupees per mensem, without facility of Government accommodation and staff car:

5. They shall come into force on the date of their publication in the Official Gazette.

G.S.R. 485(E).—In exercise of the powers conferred by clause (j) of sub-section (2) of section 176 of the Electricity Act, 2003 (36 of 2003), the Central Government hereby makes the following rules further to amend the Central Electricity Regulatory Commission (Salary, Allowances and other Conditions of Service of Chairperson and Members) Rules, 2004, namely:-

1. Short title and commencement. – (1) These rules may be called the Central Electricity Regulatory Commission (Salary, Allowances and other Conditions of Service of Chairperson and Members) Amendment Rules, 2018.

(2) They shall come into force on the date of their publication in the Official Gazette.

2. In the Central Electricity Regulatory Commission (Salary, Allowances and other Conditions of Service of Chairperson and Members) Rules, 2004 (hereinafter referred to as the said rules), for rule 4, the following rule shall be substituted, namely:-

“4. Pay. – (1) The Chairperson shall be entitled to receive a pay of four lakh fifty thousand rupees per mensem and the whole-time Members shall receive a pay of four lakh rupees per mensem, without facility of Government accommodation and staff car:
Provided that where the Chairperson has been a Judge of the Supreme Court or Chief Justice of a High Court, he shall be entitled to receive pay as admissible to a Judge of the Supreme Court or the Chief Justice of a High Court, as the case may be.

(2) The pay of Chairperson and whole-time Members as per sub-rule (1) shall stand revised in accordance with the orders issued by the Ministry of Finance (Department of Expenditure) from time to time.

3. In rule 9 of the said rules, -

(a) in sub-rule(1), for the words, letters, figures and brackets “pay in the pay scale of Rs.80,000 (fixed)”, the words, figures, brackets and letters, “pay in level-17 in the pay matrix (Rs.225000)” shall be substituted;

(b) in the proviso under sub-rule (2), for the words, letters, figures and brackets “pay in the pay scale of Rs.80,000 (fixed)”, the words, figures, brackets and letters, “pay in level-17 in the pay matrix (Rs.225000)” shall be substituted.

4. In rule 10 of the said rules, for the words, letters, figures and brackets “pay in the pay scale of Rs.80,000 (fixed)”, the words, figures, brackets and letters, “pay in level-17 in the pay matrix (Rs.225000)” shall be substituted.

5. In rule 14 of the said rules, for the words, letters, figures and brackets “pay in the pay scale of Rs.80,000 (fixed)”, the words, figures, brackets and letters, “pay in level-17 in the pay matrix (Rs.225000)” shall be substituted.

6. In rule 15 of the said rules, for the words, letters, figures and brackets “pay in the pay scale of Rs.80,000 (fixed)”, the words, figures, brackets and letters, “pay in level-17 in the pay matrix (Rs.225000)” shall be substituted.

[F. No. 25/2/2018-R&R]

GHANSHYAM PRASAD, Chief Engineer

Note: The principal rules were published in the Gazette of India, Extraordinary vide notification number G.S.R. 177(E) dated the 8th March, 2004 and subsequently amended vide notification number G.S.R. 196(E), dated the 19th March, 2010 in the Gazette of India Extraordinary dated the 19th March, 2010.